EENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C CP.No. 228 of 1994 in OM.No.2708 of 1992 Ø (b)

Dated New Delhi, this 9th day of September, 1994

Hon'ble Shri J. P. Sharma, Member(J) Hon'ble Shri B. K. Singh, Member(A)

Shri Ramesh Chander Sharma R/o 5481, Street No.16 Balbir Nagar Extension Shahdara DELHI-32

· · · Applicant

By Advocate: Shri S. K. Sawhney

VERSUS

- Shri Masih-Uz-Zaman General Manager Northern Railway, New Delhi.
- Dr B. N. Sinha
 Chief Medical Officer
 Northern Railway
 Baroda House
 NEW DELHI

· · · Respondents

By Advocate: Shri H. K. Gangwani

ORDER (Oral)

Shri J. P. Sharma, M(J)

The applicant claims for certain reimbursement on medical expenses and the applicant was given a Cheque amounting to Rs.79,725 by the respondents for final payment of the above. The calcultation of the same has been shown to the applicant and placed on record.

- 2. In view of this, the judgement for which the contempt was issued to the respondents has been complied with.
- 3. Notices issued to the respondents stands discharged. C.C.P. is dismissed.

(8. K. Singh)
Member(A)

(J. P. sharma)
Member(J)

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